

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 06**  
**(IB)-220(PB)/2021**

**IN THE MATTER OF:**

Bank of India	...	Applicant/Petitioner
Vs		
Shri Pradeep Goel	...	Respondent

**Order under Section 95 of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 08.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the RP	:	Mr. Abhishek Anand, Mr. Karan Kohli, Ms. Sakshi Chahar, Advs.
For the Respondent	:	Mr. Siddharth Sharma, Advocate

**ORDER**

1. Ld. Counsel Mr. Abhishek Anand for the RP appeared through VC.
2. The brief list of dates and events dated 18.07.2022 filed by the RP does not address the Section 99 report filed. Hence it is rejected as defective and returned with a direction to the RP to file a proper list of dates and events including the reply filed by the Personal Guarantor.
3. List the matter again **on 22.04.2024.**
4. Meanwhile, PG is directed to upload the reply on the DMS /E-portal.

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**